

12.03 Hrs.

SHRI S. A. SHAMIM (Srinagar): Sir, I come from Srinagar, and my State has been visited by unprecedented floods. Hundreds of lives have been lost. I have tried to raise it under Rule 377. I do not know how I am prevented from raising it under this rule. I am answerable to my constituency which is faced with unprecedented floods. I am supposed to ask for relief from the Government....

MR. SPEAKER: Will you please resume your seat? You cannot raise it under Rule 377 now.

SHRI S. A. SHAMIM: I will have to draw your attention to that. I have not been permitted to do that.

MR. SPEAKER: You will be permitted, but not immediately when you want it. Mine is the worst flood-affected constituency, as you must have read in the papers.

SHRI PILOO MODY (Godhra): I am afraid, there is no rule under which you can raise it under rule 377.

MR. SPEAKER: I know it. Knowing the order of business, he gets up abruptly.

SHRI S. A. SHAMIM: I am only drawing your attention.

MR. SPEAKER: He gets up as if he is the only member coming from a flood-affected State. Do not get up like that. This was discussed in the BAC. I have allowed a Calling Attention on that.

12.05 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Ram Niwas Mishra, I beg to lay

on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1973, published in Notification No. G.S.R. 368(E) in Gazette of India dated the 31st July, 1973.
- (2) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1973, published in Notification No. G.S.R. 169(E) in the Gazette of India dated the 31st July, 1973.
- (3) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1973, published in Notification No. G.S.R. 370(E) in Gazette of India dated the 31st July, 1973.
- (4) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1973, published in Notification No. G.S.R. 381(E) in Gazette of India dated the 6th August, 1973.

[Placed in Library. See No. LT-5403/73].

COKING COAL MINES (STATEMENT OF ACCOUNTS) RULES AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table:

- (1) A copy of the Coking Coal Mines (Statement of Accounts) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 492(E) in Gazette of India dated the 19th December, 1972 under sub-section (3) of section 34 of the Coking Coal Mines (Notification) Act, 1972.